

[Shri B. N. Datar.] Air-India International Corporation and the Seaboard and Western Airlines of America, for the operation of a cargo service between India and the United Kingdom, from 81st March, 1960 to 31st August 1960. FPlaced in Library. See No. LT-1834/59]

TWENTY-FIRST REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI SURENDRA MOHAN GHOSE (West Bengal): Sir, I beg to lay on the Table a copy of the Twenty-first ReDort of the Public Accounts Committee on Appropriation Accounts (Railways), 1957-58 and Audit Report (Railways), 1959, Volumes I and II.

MOTION FOR ELECTION TO SAMSAD (COURT) OF VISVA-BHARATI AND PROGRAMME THEREOF

THE MINISTER OF EDUCATION (DH. K. L. SHRIMALI): Sir, I move:

"That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 read with clause (5) of Statute 10 of the First Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Samsad (Court) of Visva-Bharati."

The question was *put and the motion was adopted.*

MB. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nomi-nations and for holding election, if necessary, to the Samsad (Court) ef Visva-Bharati:—

Number of members . . . One
*o be elected

Lu>t datt and time . . . 32nd December for
receiving nomi- 1959 (up to 3
Mtfcm* M.)

Last date and time . . . 23rd December
for withdrawal of 1959 (up to 3
candidature. P. M.)

Date and time of . . . 24th December
election 1959 (between 3
P.M. and 5 P.M.)

Place of election . . . Room No. 63,
First Floor, Par-
liament House,
New Delhi.

Method of election . . . Proportional re-
presentation by
means of the sin-
gle transferable
vote.

RESULT OF ELECTION TO EM- PLOYEES' STATE INSURANCE CORPORATION

MR. CHAIRMAN: Shri R. K. Mala-viya being the only candidate nominated for election to the Employees' State Insurance Corporation, I dee-lare him duly elected to be a member of the said Corporation.

ALLOTMENT OF TIME FOR CONSL- DERATION AND PASSING OF BILLS

MR. CHAIRMAN: I have to inform Members that under rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour each for the completion of all stages involved in the consideration and return of the following Bills, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bills: —

1. The Sugar (Special Excise Duty) Bill, 1959.

2. The Mineral Oils (Additional Duties of Excise and Customs) Amendment Bill, 1859.

3. The Indian Tariff (Amendment) Bill, 1959.

SHRI D. P. SINGH (Bihar): Sir, I have given notice of a motion . . .